

THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

O.A. NO. 371/92

Gopi ... Applicant.

Vs.

Union of India & others. ... Respondents.

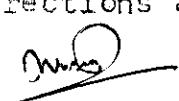
Hon'ble Mr. K. Obayya, A.M.

Hon'ble Mr. Mahraj Din, J.M.

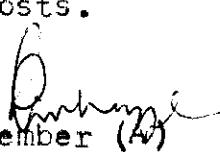
(By Hon'ble Mr. K. Obayya, A.M.)

The applicant who was employed as a Casual Labour in the Central Railway has prayed in this application for a direction to respondents to appoint him on regular basis w.e.f. 13.2.1992 since his juniors were given appointment with effect from that date. According to the applicant, he has worked in broken spells as casual labour under P.W.I. Chitrakut Dham, Karvi, Banda from 18.7.1978 to 18.12 and having worked there for more than 120 days, he has acquired temporary status, and was thus eligible for regularisation in due course in his turn.

2. While hearing the case, for admission the learned counsel for the applicant pointed out that certain directions were given by the Tribunal in a similar cases and urged similar order to be passed in his case also. Shri G.P. Agarwal, learned counsel for the respondents is present in the Court. In these circumstances we direct the respondents to verify the working period of the applicant and enter his name in the Casual Live Register, if he had attained temporary status and engage him in his turn and thereafter regularise him as per rules in accordance with his seniority. This application is disposed of with the directions as above. No order to costs.


Member (J)

Allahabad
Dt. 22.9.1992.


Member (A)

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